

"That leave be granted to introduce a Bill to provide for the constitution of a welfare fund for payment of retirement benefits to advocates and for matters connected therewith or incidental thereto."

The motion was adopted

SHRI KASHIRAM CHHABILDAS RANA: I introduce the Bill

15.40 1/2 hrs.

INDIAN PENAL CODE (AMENDMENT)
BILL*

(Amendment of section 376)

[English]

SHRI KASHIRAM CHHABILDAS RANA (Surat): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted

SHRI KASHIRAM CHHABILDAS RANA: I introduce the Bill.

15.41 hrs.

REHABILITATION OF VICTIMS OF
TERRORISM BILL*

[English]

PROF. K. V. THOMAS (Ernakulam): I

beg to move for leave to introduce a Bill to provide for payment of monthly pension and provision of other facilities to the members of the families of persons killed in terrorist violence in the country.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for payment of monthly pension and provision of other facilities to the members of the families of persons killed in terrorist violence in the country."

The motion was adopted

PROF. K. V. THOMAS: I introduce the Bill.

15.41 1/2 hrs.

HIGH COURT AT BOMBAY (ESTABLISHMENT OF A PERMANENT BENCH AT KOHLAPUR) BILL*

[English]

SHRI UDAYSINGHRAO GAIKWAD (Kolhapur): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Kolhapur.

MR. DEPUTY SPEAKER: The Question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Kolhapur."

The motion was adopted